

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4357
ANSWERED ON:21.04.2005
ENHANCEMENT OF PENALTY FOR UNDER WEIGHING OF PETROL
Verma Shri Ravi Prakash

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government of Uttar Pradesh has sent any proposal to the Union Government to enhance the penalty under Section 39(2) of the Standards of Weights and Measures (Enforcement) Act, 1985 for under weighing of petrol by petrol pumps;
- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

Answer

MINISTER OF PETROLEUM & NATURAL GAS & PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR)

- (a) : Yes, Sir.
- (b): A suitable amendment to Section 39(2) of the Standards of Weights and Measures (Enforcement) Act, 1985 has been proposed.
- (c) : The Standards of Weights and Measures (Enforcement) Bill, 2005 to amend the said Act has been introduced in the Rajya Sabha on 10.02.2005 and has since been referred to the Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution.